

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 256/MP/2026, along with IA No. 87/2026

Subject : Petition under Section 79 1(f) and 1(k) of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the Respondent No.2 and Respondent No. 1 respectively among other reliefs.

Petitioner : Clean Renewable Energy Hybrid Three Private Limited (CREHTPL) and Anr.

Respondent : SJVN Limited (SJVN) and Anr.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, CREHTPL & HSEPL
Shri Lakshyajit Singh, Advocate, CREHTPL & HSEPL
Ms. Lavanya Panwar, Advocate, CREHTPL & HSEPL
Shri Devyanshu Sharma, Advocate, CREHTPL & HSEPL
Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed seeking *inter alia* declaration that SCSD of the Project of Petitioner No. 1, CREHTPL under the PPA dated 13.5.2024, stands revised as the date of 30 days subsequent to the readiness of the transmission system in terms of Article 4.5.2 of the PPA and also for setting aside the letters dated 25.2.2026 issued by Respondent No. 2/MSEDCL and 19.3.2026 issued by Respondent No. 1/SJVN. The learned counsel submitted that in similar matters, namely Petition No. 188/MP/2026 and the connected batch matters, the Commission, vide the Record of Proceedings dated 6.5.2026, has directed the parties to maintain the status quo. Accordingly, the learned counsel prayed that a similar direction may be issued by the Commission in the present matter as well. The learned counsel for the Petitioner also sought a week's time to file a rejoinder to the reply filed by Respondent No.1/SJVN.



2. In response to a specific query of the Commission, the learned counsel for the Petitioner submitted that the extended SCSD of Petitioner No 1's project expired on 3.6.2026. The learned counsel also pointed out that in the minutes of the 53rd Joint Co-ordination Committee Meeting (JCC Meeting) dated 16.3.2026, the anticipated COD of the Common Transmission Asset/Element has been indicated as 31.10.2026.

3. The learned counsel for the Respondent, SJVN, submitted that SJVN has already filed its reply in the matter.

4. Considering the submissions made by the learned counsels for the parties, the Commission permitted the Petitioners to file their rejoinder within a week. The Commission also deemed it appropriate to grant another opportunity to the Respondent, MSEDCL, to file its reply, if any, within three weeks with a copy to the Petitioners, who may file their rejoinder, if any, within three weeks thereafter. In the meantime, the parties were directed to maintain the *status quo* till the next date of hearing.

5. The Petition will be listed for the hearing, along with Petition No. 188/MP/2026 and batch, on **10.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)